

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 797
TO BE ANSWERED ON: 07.02.2022

Illegal cutting of Trees

797. SHRI RAMCHARAN BOHRA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the Government takes action only after getting complaints regarding illegal cutting of trees and does not take suo moto action in this regard;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether people fearing mafias avoid complaining regarding illegal cutting of trees and if so, the details thereof; and
- (d) the corrective measures taken by the Government in this regard and the extent to which the Government is successful?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (d) Trees in forests managed by State Forest Departments are felled as per the Working Plans approved by the Ministry, and their records are maintained by the State Forest Departments. Protection and management of forests is primarily the responsibility of State Governments /Union Territory Administrations. There are strong legal frameworks for protection and management of tree resources which include National Forest Policy 1988, Indian Forest Act, 1927, Forest (Conservation) Act, 1980, Wildlife (Protection) Act, 1972 and State Forest Acts/State specific Tree Preservation Acts and Rules, etc. The State Governments /UT Administrations take appropriate actions in accordance with the provisions made under these Acts/ Rules for regulating felling of trees.
